

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-5**  
IB-1348(ND)/2019  
In  
New I.A 3379/2020

**IN THE MATTER OF:**

M/s. Nisus Finance & Investment Managers LLP & Anr.

....FINANCIAL CREDITOR

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

....CORPORATE DEBTOR

**SECTION**

U/s 7 IBC Code 2016

**Order delivered on 09.09.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC : Mr. Shikhil Suri, Ms. Nikita Thapar, Advocates

For the Respondent/CD :

For the Intervener/IRP : Ms. Shweta Saini, Mr. Jitender Arora IRP in person

**ORDER**

**I.A. 3379 of 2020:-**

The Resolution Professional along with Counsel is present. During the course of hearing it is noted that the order came to be passed by the Hon'ble NCLAT is challenged before the Apex Court. It is submitted that the Apex Court has an order. The counsel for the Financial Creditor is directed to submit the copy of the order on next date of hearing. It is further directed that the counsel for the IRP shall amend the cause title of the application by arraying the necessary parties as respondents before next date of hearing.

List this matter on 16<sup>th</sup> September 2020.

-sdr

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

-sdr

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**